

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.01/AM-20 dated 11.04.2019 for the licensing year 2018-19 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20 and remaining cases was considered on 15.05.2019 under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3	Shri Santosh Das, Asst. Director	DC, MSME
4	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Manoj Kumar Meena .AD	DGFT

The agenda for meeting No. 01/AM-20 dated 11.04.2019 and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 1/84-ALC3/2019 **MEETING DATE** : 11.04.2019

Case No.: 227/24/84-ALC3/2018	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00651/AM19/	RLA File :03/94/040/00025/AM16/	Lic.No/Date:0310795570 27.04.2015	Defer Date:30.05.2019

- 1 **Decision:** Committee considered the case as per agenda along with other relevant papers and noted that firm and RA, Mumbai was asked on 02.04.2019 to furnish the following information :
1. Manufacturing process, stagewise wastage with justification of the Export Product from firm.
 2. Hard copy of the application from RA.
- Reply is not received so far. NC decided to send the reminder.
The case stands deferred for re-listing on 30.05.2019.

Case No.: 228/24/84-ALC3/2018	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00652/AM19/	RLA File :06/24/040/00004/AM16/	Lic.No/Date:0610038154 18.05.2015	Defer Date:30.05.2019

- 2 **Decision:** Committee considered the case as per agenda and observed that RA, Kanpur was asked on 02.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm.
The case stands deferred for re-listing on 30.05.2019.

Case No.: 232/24/84-ALC3/2018	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00656/AM19/	RLA File :06/24/040/00008/AM16/	Lic.No/Date:0610038161 19.05.2015	Defer Date:30.05.2019

- 3 **Decision:** Committee considered the case as per agenda and observed that RA, Kanpur was asked on 02.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm.
The case stands deferred for re-listing on 30.05.2019.

4 Case No.: 229/24/84-	Party Name: S.K. EXPORTS	Meet No/Date: 1/84-	Status: Withdrawn
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ALC3/2018		ALC3/2019 11.04.2019	
HQ File :01/84/050/00653/AM19/	RLA File :06/24/040/00010/AM16/	Lic.No/Date:0610038169 03.06.2015	
Decision: Committee considered the case as per agenda and observed that firm has furnished their reply on 24.04.2019 and stated that the said Adv. Authorisation was issued on repeat basis and redeemed by RA, Kanpur. NC decided to close the case.			

Case No.:230/24/84- ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84- ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00654/AM19/	RLA File :07/24/040/00062/AM16/	Lic.No/Date:0710108309 03.06.2015	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			

Case No.:231/24/84- ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84- ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00655/AM19/	RLA File :07/24/040/00094/AM16/	Lic.No/Date:0710108377 16.06.2015	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			

Case No.:77/24/84- ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:1/84- ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00501/AM19/	RLA File :08/24/040/00113/AM16/	Lic.No/Date:0810135643 15.07.2015	Defer Date:30.05.2019
Decision : Committee considered the case as per agenda and observed noted that firm was asked on 01.04.2019 to furnish the following information : <ol style="list-style-type: none"> 1. Nature of all relevant manmade fibres 2. Content of each import and also cotton in the export product 3. Stage wise wastage with justification of wastage claimed Reply is not received so far. NC decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 30.05.2019.			

Case No.:234/24/84- ALC3/2018	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:1/84- ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00658/AM19/	RLA File :05/24/040/00242/AM16/	Lic.No/Date:0510395290 12.08.2015	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC			

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decided to send the reminder and also intimate to the firm.
The case stands deferred for re-listing on 30.05.2019.

Case No.: 53/24/84-ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00477/AM19/	RLA File :08/24/040/00140/AM16/	Lic.No/Date:0810135840 13.08.2015	Defer Date:30.05.2019
Decision : Committee considered the case as per agenda and observed noted that firm was asked on 01.04.2019 to furnish the following information : <ol style="list-style-type: none"> 1. Nature of all relevant manmade fibres 2. Content of each import and also cotton in the export product 3. Stage wise wastage with justification of wastage claimed Reply is not received so far. NC decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 30.05.2019.			

Case No.: 52/24/84-ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00476/AM19/	RLA File :08/24/040/00155/AM16/	Lic.No/Date:0810135921 24.08.2015	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 30.05.2019.			

Case No.: 235/24/84-ALC3/2018	Party Name: NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00659/AM19/	RLA File :07/24/040/00177/AM16/	Lic.No/Date:0710108638 25.08.2015	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			

Case No.: 54/24/84-ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00478/AM19/	RLA File :08/24/040/00160/AM16/	Lic.No/Date:0810135938 27.08.2015	Defer Date:30.05.2019
Decision : Committee considered the case as per agenda and observed noted that firm was asked on 01.04.2019 to furnish the following information : <ol style="list-style-type: none"> 1. Nature of all relevant manmade fibres 2. Content of each import and also cotton in the export product 3. Stage wise wastage with justification of wastage claimed Reply is not received so far. NC decided to ask the firm to appear before NC to explain their			

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The case stands deferred for re-listing on 30.05.2019.

13	Case No.: 238/24/84-ALC3/2018	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00662/AM19/	RLA File :08/24/040/00210/AM16/	Lic.No/Date:0810136124 29.09.2015	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 30.05.2019.				

14	Case No.: 41/24/84-ALC3/2018	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00465/AM19/	RLA File :30/24/040/00009/AM16/	Lic.No/Date:3010103615 01.10.2015	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Ludhiana was asked on 02.04.2019 for hard copy of the application alongwith copy of Adv Authorisation NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

15	Case No.: 239/24/84-ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00663/AM19/	RLA File :08/24/040/00223/AM16/	Lic.No/Date:0810136297 15.10.2015	Defer Date:30.05.2019
Decision : Committee considered the case as per agenda and observed noted that RA and firm was asked on 01.04.2019 to furnish the following information : 1. To explain the weight of export is higher than import from firm. 2. Hard copy of the application from RA. Reply is not received so far. Committee decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 30.05.2019.				

16	Case No.: 240/24/84-ALC3/2018	Party Name: G.R.CORPORATION	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00664/AM19/	RLA File :06/24/040/00033/AM16/	Lic.No/Date:0610038256 19.11.2015	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Kanpur was asked on 02.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

17	Case No.: 242/24/84-ALC3/2018	Party Name: CLOTHING CONNECTIONS,	Meet No/Date: 1/84-ALC3/2019	Status: Deferred
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HQ File :01/84/050/00666/AM19/	RLA File :32/24/040/00029/AM16/	Lic.No/Date:3210077748 20.11.2015	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Coimbatore was asked on 02.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			

Case No.: 241/24/84-ALC3/2018	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00665/AM19/	RLA File :32/24/040/00033/AM16/	Lic.No/Date:3210077756 01.12.2015	Defer Date:30.05.2019
18 Decision: Committee considered the case as per agenda and observed noted that firm has informed on 11.04.2019 that the following information has been sent through courier as desired by NC : 1. Input to be given in square meter, 2. Sketch and CAD both of export product. 3. Hard copy of the application from RA. Firm's courier is not received so far. NC decided to send the reminder. The case stands deferred for re-listing on 30.05.2019.			

Case No.: 244/24/84-ALC3/2018	Party Name: AADIDEV TRADE INTERNATIONAL	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00668/AM19/	RLA File :07/24/040/00331/AM16/	Lic.No/Date:0710109194 22.12.2015	Defer Date:30.05.2019
19 Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			

Case No.: 243/24/84-ALC3/2018	Party Name: FASHION MATRIX OVERSEAS,	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00667/AM19/	RLA File :07/24/040/00336/AM16/	Lic.No/Date:0710109218 05.01.2016	Defer Date:30.05.2019
20 Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			

Case No.: 247/24/84-ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00671/AM19/	RLA File :07/24/040/00341/AM16/	Lic.No/Date:0710109261 13.01.2016	Defer Date:30.05.2019
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Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm.
The case stands deferred for re-listing on 30.05.2019.

Case No.:57/24/84-ALC3/2018	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00481/AM19/	RLA File :30/24/040/00038/AM16/	Lic.No/Date:3010103703 25.01.2016	Defer Date:30.05.2019

Decision: Committee considered the case as per agenda and observed that RA, Ludhiana was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm.
The case stands deferred for re-listing on 30.05.2019.

Case No.:257/24/84-ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00681/AM19/	RLA File :07/24/040/00382/AM16/	Lic.No/Date:0710109412 17.02.2016	Defer Date:30.05.2019

Decision: Committee considered the case as per agenda and observed noted that RA and firm was asked on 02.04.2019 to furnish the following information:

1. Export product name with end use
 2. Manufacturing process
 3. Stage wise wastage for each export product for each input
 4. Justification for claiming wastage
 5. Hard copy of the application from RA.
- Reply is not received so far. NC decided to send the reminder.

The case stands deferred for re-listing on 30.05.2019.

Case No.:260/24/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00684/AM19/	RLA File :07/24/040/00415/AM16/	Lic.No/Date:0710109548 22.03.2016	Defer Date:30.05.2019

Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm.
The case stands deferred for re-listing on 30.05.2019.

Case No.:43/24/84-ALC3/2018	Party Name:SURYA TEXTECH,	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00467/AM19/	RLA File :22/24/040/00129/AM16/	Lic.No/Date:2210015484 23.05.2016	Defer Date:30.05.2019

Decision: Committee considered the case as per agenda and observed noted that RA and firm was asked on 02.04.2019 to furnish the following information:

1. Manufacturing process, reason for no claiming of wastage in manufacturing the export product from the input item from the firm.

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2. Hard copy of the application from RA.
Reply is not received so far. NC decided to send the reminder.
The case stands deferred for re-listing on 11.04.2019.

26	Case No.:44/24/84-ALC3/2018	Party Name:APSARA SILKS	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00468/AM19/	RLA File :07/24/040/00014/AM17/	Lic.No/Date:0710109884 30.05.2016	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

27	Case No.:45/24/84-ALC3/2018	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Withdrawn
	HQ File :01/84/050/00469/AM19/	RLA File :35/24/040/00009/AM17/	Lic.No/Date:3510044947 31.05.2016	
Decision: Committee considered the case as per agenda and observed that RA, Madurai has informed on 03.04.2019 that the above said Adv. Authorisation was issued on repeat basis, hence not required to send the application. Accordingly, NC decided to close the case.				

28	Case No.:47/24/84-ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00471/AM19/	RLA File :07/24/040/00124/AM17/	Lic.No/Date:0710110049 04.07.2016	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that firm was asked on 02.04.2019 for the following : 1. Export product name with end use 2. Manufacturing process 3. Stagewise wastage for each export product for each input 4. Justification for claiming wastage Reply is not received so far. NC decided to send the reminder. The case stands deferred for re-listing on 30.05.2019.				

29	Case No.:48/24/84-ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Withdrawn
	HQ File :01/84/050/00472/AM19/	RLA File :05/23/040/00232/AM17/	Lic.No/Date:0510399395 09.08.2016	
Decision: Committee considered the case as per agenda and observed that firm has informed on 16.04.2019 for not to fixation of norms as they surrendered the said licence to DGFT, CLA, New Delhi. NC decided to close the case.				

30	Case No.:49/24/84-ALC3/2018	Party Name:DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910064044	Defer

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:01/84/050/00473/AM19/	:09/24/040/00221/AM17/	16.08.2016	Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Hyderabad was asked on 02.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			

Case No.:50/24/84-ALC3/2018	Party Name:PIONEER POLYLEATHERS LTD	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00474/AM19/	RLA File :05/24/040/00268/AM17/	Lic.No/Date:0510399582 30.08.2016	Defer Date:30.05.2019
31	Decision: Committee considered the case as per agenda and observed that RA, Hyderabad was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.		

Case No.:51/24/84-ALC3/2018	Party Name:CHELSEA MILLS LLP	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00475/AM19/	RLA File :05/23/040/00283/AM17/	Lic.No/Date:0510399780 20.09.2016	Defer Date:30.05.2019
32	Decision: Committee considered the case as per agenda and observed that RA, Hyderabad was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and ask the firm to furnish the CAD /Sketch for item No. 3 & 5 in this case. The case stands deferred for re-listing on 30.05.2019.		

Case No.:117/24/84-ALC3/2018	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00541/AM19/	RLA File :07/24/040/00199/AM17/	Lic.No/Date:0710110493 05.10.2016	Defer Date:30.05.2019
33	Decision: Committee considered the case as per agenda and observed that the firm was asked on 02.04.2019 to furnish the following : 1. Export product name with end use 2. Manufacturing process 3. Stagewise wastage for each export product for each input 4. Justification for claiming wastage 5. Hard copy of the application from RA. Reply is not received so far. NC decided to send the reminder. The case stands deferred for re-listing on 30.05.2019.		

Case No.:136/24/84-ALC3/2018	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00560/AM19/	RLA File :07/24/040/00249/AM17/	Lic.No/Date:0710110645 15.11.2016	Defer Date:30.05.2019
34	Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm.		

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The case stands deferred for re-listing on 30.05.2019.

Case No.:69/24/84-ALC3/2018	Party Name:SRF LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Approved
HQ File :01/84/050/00493/AM19/	RLA File :04/24/040/00152/AM17/	Lic.No/Date:0410162561 09.12.2016	
35 Decision: Committee considered the case as per agenda and observed noted the reply has been received from the firm on 10.04.2019. NC decided to ratify the norms for the above AA on repeat basis with AA No.0410153908 dated 03.01.2014 ratified in Meeting No 16/84-ALC3/2014 dated 24.07.2014. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:246/24/84-ALC3/2018	Party Name:GARDEN CITY FASHIONS PVT. LIMITED,	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00670/AM19/	RLA File :07/24/040/00291/AM17/	Lic.No/Date:0710110798 15.12.2016	Defer Date:30.05.2019
36 Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			

Case No.:248/24/84-ALC3/2018	Party Name:COLOR LINES CLOTHING INDIA PVT LTD,	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Approved
HQ File :01/84/050/00672/AM19/	RLA File :07/24/040/00308/AM17/	Lic.No/Date:0710110913 05.01.2017	
37 Decision: Committee considered the case as per agenda and noted the firm vide their email dated 10.04.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:249/24/84-ALC3/2018	Party Name:FIBERTEX PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00673/AM19/	RLA File :07/24/040/00317/AM17/	Lic.No/Date:0710110961 12.01.2017	Defer Date:30.05.2019
38 Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			

Case No.:121/24/84-ALC3/2018	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Approved
HQ File :01/84/050/00545/AM19/	RLA File :03/95/040/00753/AM17/	Lic.No/Date:0310810628 19.01.2017	
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Decision: Committee considered the case as per agenda and observed noted firm has furnished their reply on 02.04.2019 alongwith sample and documents and stated that the said licence has been issued on repeat basis of Adv. Authorisation No. 0310797434 dated 20.07.2015. NC decided ratify norms as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

40	Case No.: 55/24/84-ALC3/2018	Party Name: SMART FIT GARMENTS	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00479/AM19/	RLA File :32/24/040/00037/AM17/	Lic.No/Date:3210078091 31.01.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Coimbatore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

41	Case No.: 251/24/84-ALC3/2018	Party Name: SWATY BHINDE - LOUVERLINE BLINDS	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00675/AM19/	RLA File :07/24/040/00306/AM17/	Lic.No/Date:0710111065 02.02.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

42	Case No.: 56/24/84-ALC3/2018	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Withdrawn
	HQ File :01/84/050/00480/AM19/	RLA File :35/24/040/00049/AM17/	Lic.No/Date:3510045104 03.02.2017	
Decision: Committee considered the case as per agenda and observed that RA, Madurai has informed on 03.04.2019 that the above said Adv. Authorisation issued on Adhoc norms fixed category. NC decided to close the case.				

43	Case No.: 252/24/84-ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00676/AM19/	RLA File :07/24/040/00354/AM17/	Lic.No/Date:0710111124 14.02.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

44	Case No.: 258/24/84-ALC3/2018	Party Name: BHARAT SILKS	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Withdrawn
	HQ File	RLA File	Lic.No/Date:0710111135	

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	:01/84/050/00682/AM19/	:07/24/040/00363/AM17/	16.02.2017	
	Decision: Committee considered the case as per agenda and observed that firm has informed through email on 04.04.2019 for withdraw the case as the said Authorisation has been surrendered to ADGFT, Bangalore, copy of surrender letter dated 13.12.2018 has enclosed. Accordingly, NC close the case.			
	Case No.:262/24/84-ALC3/2018	Party Name:INTEGRAL TOOLS COMPANY INDIA PVT. LTD.	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
45	HQ File :01/84/050/00686/AM19/	RLA File :07/24/040/00403/AM17/	Lic.No/Date:0710111326 23.03.2017	Defer Date:30.05.2019
	Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			
	Case No.:62/24/84-ALC3/2018	Party Name:INDAUTO FILTERS,	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
46	HQ File :01/84/050/00486/AM19/	RLA File :07/24/040/00018/AM18/	Lic.No/Date:0710111467 25.04.2017	Defer Date:30.05.2019
	Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			
	Case No.:58/24/84-ALC3/2018	Party Name:SHUBHAM POLYSPIN PVT. LTD.	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
47	HQ File :01/84/050/00482/AM19/	RLA File :08/24/040/00023/AM18/	Lic.No/Date:0810140184 01.05.2017	Defer Date:30.05.2019
	Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			
	Case No.:60/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
48	HQ File :01/84/050/00484/AM19/	RLA File :08/24/040/00014/AM18/	Lic.No/Date:0810140232 04.05.2017	Defer Date:30.05.2019
	Decision : Committee considered the case as per agenda and observed noted that firm and RA was asked on 01.04.2019 to furnish the following information : 1. Content of each input in the export product from firm. 2. Hard copy of the application from RA. Reply is not received from the firm. NC decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 30.05.2019.			

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49	Case No.: 59/24/84-ALC3/2018	Party Name: AADIDEV TRADE INTERNATIONAL	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00483/AM19/	RLA File :07/24/040/00031/AM18/	Lic.No/Date: 0710111570 09.05.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

50	Case No.: 61/24/84-ALC3/2018	Party Name: ARVIND LIMITED	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00485/AM19/	RLA File :08/24/040/00026/AM18/	Lic.No/Date: 0810140269 09.05.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Ahmedabad was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 30.05.2019.				

51	Case No.: 88/24/84-ALC3/2018	Party Name: GRASIM INDUSTRIES LTD.	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00512/AM19/	RLA File :34/24/040/00266/AM17/	Lic.No/Date: 3410043201 18.05.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Vadodara was asked on 02.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

52	Case No.: 115/24/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00539/AM19/	RLA File :03/95/040/00095/AM18/	Lic.No/Date: 0310813521 25.05.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Mumbai was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

53	Case No.: 92/24/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date: 1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00516/AM19/	RLA File :34/24/040/00030/AM18/	Lic.No/Date: 3410043310 23.06.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Vadodara was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

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54	Case No.:65/24/84-ALC3/2018	Party Name:GUPTA ENTERPRISES	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00489/AM19/	RLA File :26/24/040/00009/AM18/	Lic.No/Date:2610012806 28.07.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Visakhapatnam was asked on 02.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

55	Case No.:221/24/84-ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00645/AM19/	RLA File :56/24/040/00020/AM18/	Lic.No/Date:5610005200 23.08.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Indore was asked on 02.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

56	Case No.:102/24/84-ALC3/2018	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00526/AM19/	RLA File :07/24/040/00154/AM18/	Lic.No/Date:0710112077 31.08.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

57	Case No.:67/24/84-ALC3/2018	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00491/AM19/	RLA File :07/24/040/00135/AM18/	Lic.No/Date:0710112125 12.09.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed noted that firm and RA was asked on 01.04.2019 and 05.04.2019 to furnish the following information : 1. Weight of export product is higher than in input from firm. 2. Hard copy of the application from RA. Reply is not received so far. NC decided to send the reminder. The case stands deferred for re-listing on 30.05.2019.				

58	Case No.:118/24/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00542/AM19/	RLA File :07/24/040/00188/AM18/	Lic.No/Date:0710112289 23.10.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was				

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asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. Reply is not received so far.

The firm has submitted their request on 31.01.2019 alongwith application for ratification of norms against the above said Ad. Authorisation. Committee decided to ask the firm to furnish the CAD for input Sl.No. 5 & 6 alongwith sample of the product.

The case stands deferred for re-listing on 30.05.2019.

59	Case No.: 87/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00511/AM19/	RLA File :34/24/040/00186/AM18/	Lic.No/Date:3410043586 06.11.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Vadodara was asked on 02.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

60	Case No.: 119/24/84-ALC3/2018	Party Name:FIBERTEX PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00543/AM19/	RLA File :07/24/040/00195/AM18/	Lic.No/Date:0710112393 10.11.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

61	Case No.: 207/24/84-ALC3/2018	Party Name:SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00631/AM19/	RLA File :08/24/040/00191/AM18/	Lic.No/Date:0810141319 15.11.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Ahmedabad was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

62	Case No.: 138/24/84-ALC3/2018	Party Name:FASHION MATRIX OVERSEAS	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00562/AM19/	RLA File :07/24/040/00253/AM18/	Lic.No/Date:0710112498 07.12.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

63	Case No.: 141/24/84-ALC3/2018	Party Name:FASHION MATRIX OVERSEAS	Meet No/Date:1/84-ALC3/2019	Status: Deferred
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		11.04.2019	
HQ File :01/84/050/00565/AM19/	RLA File :07/24/040/00266/AM18/	Lic.No/Date:0710112578 20.12.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.			
Case No.:68/24/84-ALC3/2018	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:1/84- ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00492/AM19/	RLA File :02/24/040/00152/AM18/	Lic.No/Date:0210208068 21.12.2017	Defer Date:30.05.2019
64	Decision: Committee considered the case as per agenda and observed that RA, Kolkata was asked on 02.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.		
Case No.:134/24/84-ALC3/2018	Party Name:BALIGA FISHNETS	Meet No/Date:1/84- ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00558/AM19/	RLA File :07/24/040/00242/AM18/	Lic.No/Date:0710112590 22.12.2017	Defer Date:30.05.2019
65	Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.		
Case No.:144/24/84-ALC3/2018	Party Name:SAIT NAGJEE PURUSHOTHAM AND COMPANY PRIVATE LIMITE	Meet No/Date:1/84- ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00568/AM19/	RLA File :07/24/040/00270/AM18/	Lic.No/Date:0710112589 22.12.2017	Defer Date:30.05.2019
66	Decision: Committee considered the case as per agenda and observed that firm and RA, Bangalore was asked on 01.04.2019 to furnish the following information : 1. Manufacturing process and stage-wise wastage from firm. 2. Hard copy of the application from RA. Reply is not received from the firm. NC decided to send the reminder. The case stands deferred for re-listing on 30.05.2019.		
Case No.:142/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:1/84- ALC3/2019 11.04.2019	Status: Deferred
HQ File :01/84/050/00566/AM19/	RLA File :07/24/040/00269/AM18/	Lic.No/Date:0710112602 28.12.2017	Defer Date:30.05.2019
67	Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.		

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68	Case No.:143/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00567/AM19/	RLA File :07/24/040/00268/AM18/	Lic.No/Date:0710112605 28.12.2017	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

69	Case No.:3/13/84-ALC3/2018	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00233/AM19/	RLA File :07/24/040/00275/AM18/	Lic.No/Date:0710112655 09.01.2018	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's reply has been received on 03.01.2019 referred to DIPP alongwith sample for their expedite comments. The case stands deferred for re-listing on 30.05.2019.				

70	Case No.:179/24/84-ALC3/2018	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00603/AM19/	RLA File :07/24/040/00286/AM18/	Lic.No/Date:0710112689 17.01.2018	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

71	Case No.:253/24/84-ALC3/2018	Party Name:FASHION MATRIX OVERSEAS	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00677/AM19/	RLA File :07/24/040/00291/AM18/	Lic.No/Date:0710112702 18.01.2018	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

72	Case No.:254/24/84-ALC3/2018	Party Name:NUVOCRAFT APPARELS INDIAPVT.LTD,	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00678/AM19/	RLA File :07/24/040/00294/AM18/	Lic.No/Date:0710112717 19.01.2018	Defer Date:30.05.2019
Decision : Committee considered the case as per agenda and observed that firm and RA, Bangalore was asked on 01.04.2019 to furnish the following information : 1. CAD/Sketch and measurement chart from firm. 2. Hard copy of the application from RA.				

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Firm's reply has been received on 09.04.2019. NC decided defer the case for re-listing on 30.05.2019.

73	Case No.:263/24/84-ALC3/2018	Party Name:FASHION MATRIX OVERSEAS	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00687/AM19/	RLA File :07/24/040/00303/AM18/	Lic.No/Date:0710112783 06.02.2018	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

74	Case No.:70/24/84-ALC3/2018	Party Name:DHRUV GLOBALS LTD.	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Approved
	HQ File :01/84/050/00494/AM19/	RLA File :05/23/040/00454/AM18/	Lic.No/Date:0510405688 20.02.2018	
Decision: Committee considered the case as per agenda and observed that RA has referred the case on 09.04.2019 for fixation of norms against the above said Adv. Authorisation. Accordingly, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

75	Case No.:264/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00688/AM19/	RLA File :07/24/040/00330/AM18/	Lic.No/Date:0710112865 23.02.2018	Defer Date:30.05.2019
Decision : Committee considered the case as per agenda and observed that firm and RA, Bangalore was asked on 01.04.2019 and 5.04.2019 to furnish the following information : 1. CAD/metrics of requirement of each input per piece of export product. 2. Hard copy of the application from RA. Reply is not received from the firm. NC decided to send the reminder. The case stands deferred for re-listing on 30.05.2019.				

76	Case No.:265/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00689/AM19/	RLA File :07/24/040/00328/AM18/	Lic.No/Date:0710112866 23.02.2018	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA, Bangalore was asked on 01.04.2019 for hard copy of the application alongwith copy of Adv Authorisation. NC decided to send the reminder and also intimate to the firm. The case stands deferred for re-listing on 30.05.2019.				

77	Case No.:6/1/84-ALC3/2019	Party Name:LINEN ART PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Approved
	HQ File	RLA File	Lic.No/Date:0310827836	

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	:01/84/050/00747/AM19/	:03/95/040/01233/AM19/	20.03.2019	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case on 18.03.2019 for fixation of norms against the above said Adv. Authorisation. Accordingly, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			
	Case No.:7/1/84-ALC3/2019	Party Name:SAGAR METALLICS PRIVATE LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
78	HQ File :01/84/050/00748/AM19/	RLA File :52/24/040/00096/AM19/	Lic.No/Date:5210043004 22.03.2019	Defer Date:30.05.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA and firm to furnish the hard copy of the application alongwith copy of Adv. Authorisation. The case stands deferred for re-listing on 30.05.2019.			
	Case No.:9/1/84-ALC3/2019	Party Name:H. R. FAB	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
79	HQ File :01/84/050/00750/AM19/	RLA File :52/24/040/00095/AM19/	Lic.No/Date:5210043008 25.03.2019	Defer Date:30.05.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA and firm to furnish the hard copy of the application alongwith copy of Adv. Authorisation. The case stands deferred for re-listing on 30.05.2019.			
	Case No.:8/1/84-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
80	HQ File :01/84/050/00749/AM19/	RLA File :05/24/040/00734/AM19/	Lic.No/Date:0510410036 26.03.2019	Defer Date:30.05.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA and firm to furnish the hard copy of the application alongwith copy of Adv. Authorisation. The case stands deferred for re-listing on 30.05.2019.			
	Case No.:10/1/84-ALC3/2019	Party Name:WELCOME FOOTWEARS	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
81	HQ File :01/84/050/00751/AM19/	RLA File :05/24/040/00711/AM19/	Lic.No/Date:0510410064 27.03.2019	Defer Date:30.05.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA and firm to furnish the hard copy of the application alongwith copy of Adv. Authorisation. The case stands deferred for re-listing on 30.05.2019.			
82	Case No.:11/1/84-ALC3/2019	Party Name:DAKS INDIA INDUSTRIES PRIVATE	Meet No/Date:1/84-ALC3/2019	Status: Deferred

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	LIMITED	11.04.2019	
HQ File :01/84/050/00752/AM19/	RLA File :05/23/040/00582/AM19/	Lic.No/Date:0510410070 27.03.2019	Defer Date:30.05.2019
Decision: Committee considered the case as per agenda and observed that RA has referred the case on 02.04.2019 for fixation of norms against the above said Adv. Authorisation. Committee decided to refer the case to DPIIT for their comments. The case stands deferred for re-listing on 30.05.2019.			

83	Case No.:12/1/84-ALC3/2019	Party Name:INDAUTO FILTERS,	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00753/AM19/	RLA File :07/24/040/00284/AM19/	Lic.No/Date:0710114716 27.03.2019	Defer Date:30.05.2019
	Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA and firm to furnish the hard copy of the application alongwith copy of Adv. Authorisation. The case stands deferred for re-listing on 30.05.2019.			

84	Case No.:1/1/84-ALC3/2019	Party Name:RAM COIR MILLS	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00001/AM20/	RLA File :10/24/040/00110/AM19/	Lic.No/Date:1010060163 29.03.2019	Defer Date:30.05.2019
	Decision: Committee considered the case as per agenda and observed that RA, Cochin has referred the case on 29.03.2019 for fixation of norms and not attached the copy Adv. Authorisation. NC decided to ask the firm to furnish the following information : 1. Manufacturing process and stage-wise wastage 2. Justification for quantity of input required 3. Content of imported input in the Export Product. The case stands deferred for re-listing on 30.05.2019.			

85	Case No.:2/1/84-ALC3/2019	Party Name:KALAKRITI	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00002/AM20/	RLA File :05/23/040/00589/AM19/	Lic.No/Date:0510410100 29.03.2019	Defer Date:30.05.2019
	Decision: Committee considered the case as per agenda and observed that RA has referred the case on 02.04.2019 for fixation of norms against the above said Adv. Authorisation. Committee decided to ask the firm to furnish the following: 1. Justification and calculation for requirement of 4.13 fabric per bean cover, 2. Diversion of bean cover, 3. Stage –wise wastage with manufacturing process. The case stands deferred for re-listing on 30.05.2019.			

86	Case No.:3/1/84-ALC3/2019	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:1/84-ALC3/2019 11.04.2019	Status: Deferred
	HQ File :01/84/050/00003/AM20/	RLA File :03/94/040/01081/AM19/	Lic.No/Date:0310828028 29.03.2019	Defer Date:30.05.2019

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Decision: Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA and firm to furnish the following :

1. CAD / Image of the product and measurement chart.
2. Hard copy alongwith copy of Adv. Authorisation.

The case stands deferred for re-listing on 30.05.2019.

87	Case No.: 4/1/84-ALC3/2019 HQ File :01/84/050/00004/AM20/	Party Name: P & G ENTERPRISES PVT.LTD. RLA File :05/24/040/00759/AM19/	Meet No/Date: 1/84- ALC3/2019 11.04.2019 Lic.No/Date: 0510410102 29.03.2019	Status: Approved
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Decision: Committee considered the case as per agenda and observed that RA has referred the case on 2.04.2019 for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

88	Case No.: 5/1/84-ALC3/2019 HQ File :01/84/050/00005/AM20/	Party Name: PRECISE SEAMLESS APPARELS PVT LTD RLA File :05/24/040/00740/AM19/	Meet No/Date: 1/84- ALC3/2019 11.04.2019 Lic.No/Date: 0510410115 01.04.2019	Status: Approved
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Decision: Committee considered the case as per agenda and observed that RA has referred the case on 2.04.2019 for fixation of norms against the above said Adv. Authorisation and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Minutes of manual cases considered by the Norms Committee -V
In Meeting No.01/84 AM-20 dated 11.04.2019 actually held on 15.05.2019

89

Case No.1	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00032/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Jacket made of 100% Cotton Corduroy Dyed Woven Fabric GSM 295 (Tolerance + or - 10%), (Style No.132J0124)	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 05.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

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Case No.2	M/s . Shahi Exports Pvt. Ltd.
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NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00033/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <ol style="list-style-type: none"> 1. Gents Jacket made of 100% Cotton Corduroy Dyed Woven Fabric GSM 295 (Tolerance + or - 10%) (Style No.132J0101) 2. Gents Jacket made of 100% Cotton Corduroy Dyed Woven Fabric GSM 295 (Tolerance + or - 10%) (STYLE NO 132J0101) 	
<p>Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 05.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

91

Case No.3	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00034/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <ol style="list-style-type: none"> 1. Girls Jumpsuit made of 92% Polyester 8% Spandex Knitted Velvet Dyed Fabric GSM 240 (Tolerance + or - 10%), (Style No. CARRACHE -AR) 	
<p>Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 08.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

92.

Case No.4	M/s . Richa Global Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00035/AM20/DES.V
<p>Prior fixation of adhoc norms under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p>	

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Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 06.04.2019 has requested for fixation of norms for the following export products under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Ladies Shirts STYLE 507238-513338	1690 Number	1.	100% Polyester Yarn Dyed Woven Fabric GSM 129 (+/-10%)	3.52 Sq. Mtr /per pc
2.	Ladies Blouse STYLE 505302-513785	7270 Number	2.	100% Polyester Dyed Woven Fabric GSM 111 (+/-10%)	As applied
3.	Ladies Shirts STYLE 507298-514074	2900 Number	3.	100% Polyester Printed Woven Fabric GSM 112(+/-10%)	4.039 Sq. Mtr /per pc

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

93

Case No.5	M/s . Richa Global Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00036/AM20/DES.V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1. Ladies Gardigan made of 97% Rayon 3% Spandex Dyed Knitted Fabric GSM 250 (+/-10%) STYLE 510924	
2. Ladies Gardigan made of 97% Rayon 3% Spandex Yarn Dyed Knitted Fabric GSM 250 (+/-10%) STYLE 510924	
3. Ladies Dress made of 97% Rayon 3% Spandex Dyed Knitted Fabric GSM 250 (+/-10%) STYLE 507883	
Decision: M/s Richa Global Exports Pvt. Ltd. vide their letter dated 05.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

94.

Case No.6	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00028/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1. Ladies Trouser made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or - 10%) (Style No. 102323)	
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 26.03.2019 has requested for fixation of	

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norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

95.

Case No.7	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00027/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Girls Dress with Belt (Style No. CX8 7187014) made of 70% Cotton 26% Nylon 4% Elastate Woven Yarn Dyed Fabric GSM 94 (Tolerance +/-10%)	
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 29.03.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

96.

Case No.8	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00026/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Shorts made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance +/- 10% (Style No. 103652)	
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 26.03.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

97

Case No.9	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00029/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Trouser made of 98 % Cotton 2% Elastane (Spendex) Dyed Woven Fabric GSM 285 (Tolerance +/-10%), Style No. 102080	
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 26.03.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this	

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case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

98.

Case No.10	M/s . Richa Global Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00025/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Blouse made of 100% Polyester Dyed Woven Fabric GSM 88 (+/-10%) Style 2104U	
Decision: M/s Richa Global Exports Pvt. Ltd. vide their letter dated 01.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

99.

Case No.11	M/s. Pee Empro Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/050/00282/AM19/DES-V
RA F.No. 05/24/040/00382/AM19	Adv.Authorisation. No. 0510408039 dated 09.10.2018
Request for fixation of norms as per amendment sheet	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 30.01.2019 for fixation of norms as per amendment sheet issued by RA, CLA, New Delhi on 19.12.2018 against the above said Adv. Authorisation. Committee also observed that the case was approved by NC on 08.11.2018. After detailed deliberation, Committee decided to approve the case as per amendment sheet issued by RA, CLA, and New Delhi on 19.12.2018 against the above said Adv. Authorisation. RA concerned may take necessary action subject to compliance of usual condition.	

100.

Case No.12.	M/s. Chandra Mukhi Impex Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/050/00315/AM12/DES-V
RA F.No. 02/24/040/00162/AM12	Adv.Authorisation. No. 0210170429 dated 09.12.2011
Request for fixation of norms against the above said Adv. Authorisation.	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation for review against Adv. Authorisation No. 0210170429 dated 09.12.2011 as the case was rejected by NC in its meeting No. 43/84 dated 02.02.2012. NC decided to ask the firm to furnish the requirement of input may be given in SQM per piece. The case stands deferred for re-listing on 30.05.2019.	

101.

Case No.13	M/s. Kapoor Catsyn Exports
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/050/00073/AM13/DES-V

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RA F.No. 30/24/040/00007/AM13	Adv. Authorisation. No. 3010085714 dated 07.05.2012
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation for review/fixation of norms against their Adv. Authorisation No. 3010085714 dated 07.05.2012 as their case was rejected by NC in its meeting No. 10/84 dated 14.06.2012. NC decided to ask the firm to furnish the CAD/Image and measurement chart and sample of the export product.</p> <p>The case stands deferred for re-listing on 30.05.2019.</p>	

102.

Case No.14	M/s. Concept Clothing
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/050/00261/AM16/DES-V
RA F.No. 05/23/040/00306/AM16	Adv. Authorisation. No. 0510395959 dated 16.10.2015
Request for fixation of norms against the above said Adv. Authorisation	
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation for fixation of norms against the above said Adv. Authorisation as their case was rejected by NC in its meeting No. 32/84 dated 31.03.2016. NC decided to allow wastage for input Sl.No.1. 2.30 SQM/Per piece and remaining as applied for.</p> <p>RA concerned may take necessary action subject to compliance of usual condition.</p>	

103

Case No.15	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00037/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <p>1. Ladies Cargo Trouser Made of 59% Cotton 39% Polyester 2% Elastane(Spandex) Dyed Woven Fabric GSM 260(Tolerance + or – 10%) (STYLE NO 103919)</p>	
<p>Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 12.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

104

Case No.16	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00038/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <p>1. Mens Cargo Trouser Made of 59% Cotton 39% Polyester 2% Elastane(Spandex) Dyed Woven Fabric GSM 260(Tolerance + or – 10%) (STYLE NO 103159)</p>	
<p>Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 12.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to</p>	

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DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

105.

Case No.17	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00039/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Mens Shirt With Hood Made of 98% Cotton 2% Elastane Yarn Dyed Woven Fabric GSM 160(Tolerance + or – 10%) (STYLE NO AM0262)	
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 12.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

106.

Case No.18	M/s . Orient Fashion Exports (India) Pvt. Ltd.
NC Meeting No. 01/AM20 dated 11.04.2019	F.No. 01/84/171/00040/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Infant Dress /Romper in 100% Cotton Corduroy solid dyed woven fabrics GSM: 305+/- 10% (Variation) and Innner attached seprate body suits of indigenous knitted fabrics (Style No. 497578) 2. Infant Romper in 100% Cotton corduroy solid dyed woven fabrics, GSM : 305+/- 10% (Variation) and Innner attached seprate body suits of indigenous knitted fabrics (Style No. 497719) 3. Infant Romper in 100% Dress in 100% Cotton Corduroy Printed woven Fabrics GSM : 152+/- 10% (Variation) and Innner attached seprate body suits of indigenous knitted fabrics (Style No. 497924 / 497961)	
Decision: M/s. Orient Fashion Exports (India) Pvt. Ltd. vide their letter dated 04.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

107.

Case No. 19	M/s.Superhouse Ltd.
NC Meeting No.01/AM-20 dated 11.04.2019	F.No. 01/84/050/00473/AM16/DES-V
RA F.No. 06/24/040/00039/AM16	Adv. Authorisation No. 0610038273 dated 16.10.2015
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 18.03.2019 for fixation of norms against the above said Adv. Authorisation as their case was rejected by NC in its meeting No. 15/84 dated 27.10.2016 due to non – submission of reply. Accordingly, Committee decided to send the representation to DPIIT	

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for their comments.
The case stands deferred for re-listing on 30.05.2019.

108.

Case No. 20	M/s.Flexituff International
NC Meeting No.01/AM-20 dated 11.04.2019	F.No. 01/84/050/00072/AM18/DES-V
RA F.No. 56/24/040/00049/AM17	Adv. Authorisation No. 5610005100 dated 14.03.2017

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 11.03.2019 for refixation of norms against the above said Adv. Authorisation which was decided by NC in its meeting No. 12/84 dated 14.09.2017. Accordingly, Committee decided to refix the norms as under:

S.No.	Item of Import	Quantity
1.	PP Fiber	1100 MT
2.	Packing Material (FF Fiber)	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions.

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